



राजस्थान राज-पत्र
विशेषांक
साधिकार प्रकाशित

RAJASTHAN GAZETTE
Extraordinary
Published by Authority

पौष 21, सोमवार, शाके 1937-जनवरी 11, 2016
Pausa 21, Monday, Saka 1937-January 11, 2016

भाग 6 (ग)

ग्राम पंचायत संबंधी विज्ञप्तियां आदि।

Department of Rural Development and Panchayati Raj
(Department of Panchayati Raj)

Notification

Jaipur, January 11, 2016

No. F4 () Tourism Rule/Legal/PR/2015/13.—In exercise of the powers conferred by sub-section (3) of section 107-A of the Rajasthan Panchayati Raj Act, 1994 (Act No. 13 of 1994), the State Government hereby authorise the officers mention in column number 2 of the table given below, for the category of tourism units and area mentioned in column number 3 and 4 against each of them in the said table, to perform the functions of authorise officer under the Rajasthan Panchayati Raj (Allotment, Change of Use of Land and Regularisation of Abadi Land in Panchayat Area for Tourism Units) Rules, 2015, namely:-

S. No.	Authorized Officer/ Authority	Category of Tourism Unit	Land Area
1	2	3	4
1.	Block Development Officer, Concerned Panchayat Samiti.	any tourism unit other than those mentioned at serial number 2 and 3	not exceeding 300 sqr.meters
2.	Chief Executive Officer concerned Zila Parishad.	(a) budget hotels and 1,2,3 star hotels (b) other tourism units	1,200 sqr. meters to 4,000 sqr.meters 301 sqr. meters to 4,000 sqr.meters
3.	Collector	(a) 4 star hotels (b) 5 and above star hotels (c) other tourism units	6,000 sqr. meters to 12,000 sqr. meters. 18,000 sqr. meters to 40,000 Sqr. meters. 4,001 sqr. meters to 40,000 sqr. meters

Note:- For other tourism units with an area more than 40,000 sqr.meters, the State Government shall be the Authority to permit change of use of land and to regularize the use of land.

By Order of the Governor,
S.K. Solanki,
Joint Secretary to the Government.